

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).461/2020

(Arising out of impugned final judgment and order dated 30-07-2019 in CRLA No.2141/2008 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

VIJAY BAHADUR @ PAHADI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.157351/2019 - EXEMPTION FROM FILING O.T., IA No.34720/2022 - SUSPENSION OF SENTENCE)

WITH

Diary No(s).39515/2019 (II)

(IA No.124634/2022 - SUSPENSION OF SENTENCE)

Date : 30-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Gaurav Srivastav, AOR

For Respondent(s) Mr. Ardhendhumauli Kumar Prasad, AAG
Mr. Rohit K. Singh, AOR
Mr. Ashish Madaan, Adv.
Mr. Pritam Bishwas, Adv.
Ms. Shreya Srivastava, Adv.
Ms. Ruchi Gupta, adv.
Mr. Rohit Singh, Adv.
Mr. Samarth Srivastava, Adv.
Ms. Ananya Sahay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Applications for suspension of sentence are dismissed as withdrawn.

List the petitions on 10.11.2022.

Let the records of the Trial Court be summoned and upon

receipt of the record, the same shall be made available in digitized form.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)